

12.17 hrs.

## PAPERS LAID ON THE TABLE

## STATEMENT ON INDO-PAKISTAN CANAL WATER DISPUTE.

**The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim):** I beg to lay on the Table a copy of the statement regarding latest developments on the Indo-Pakistan Canal Water Dispute. [Placed in Library. See No. LT-877/58.]

## AMENDMENTS TO COTTON TEXTILES (PRODUCTION BY HANDLOOM) CONTROL ORDER

**The Minister of Commerce (Shri Kanungo):** I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications making certain further amendments to the Cotton Textiles (Production by Handloom) Control Order, 1956:—

- (i) S.O. No 1339 dated the 12th July 1958;
- (ii) S.O. No. 1594 dated the 9th August 1958. [Placed in Library See No LT-876/58].

12.17½ hrs.

## AMENDMENTS TO REGULATIONS FOR ELECTIONS TO COMMITTEES

**Sardar Hukam Singh (Bhatinda):** I beg to lay on the Table a copy of each of the Amendments made by the Speaker to Regulations 2, 7, 13, 15, 19 and 21 of the Regulations for holding of elections to Committees by means of the single transferable vote

12.17½ hrs.

## PRESIDENT'S ASSENT TO BILLS

**Secretary:** Sir, I lay on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last

made to the House on the 11th August, 1958:—

1. The Appropriation (Railways) No. 3 Bill, 1958.
2. The Ancient Monuments and Archaeological Sites and Remains Bill, 1958.

12.18 hrs.

## DELHI RENT CONTROL BILL

**The Minister of Home Affairs (Pandit G. B. Pant):** I beg to move for leave to introduce a Bill to provide for the control of rent and eviction, and for the lease of vacant premises to Government in certain areas in the Union Territory of Delhi.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the control of rent and eviction, and for the lease of vacant premises to Government in certain areas in the Union Territory of Delhi"

*The motion was adopted.*

**Pandit G. B. Pant:** I introduce the Bill.

12.19 hrs.

## ESTATE DUTY (AMENDMENT) BILL—contd

**Mr. Speaker:** The House will now resume clause by clause consideration of the Estate Duty, (Amendment) Bill as reported by the Select Committee. Out of 5 hours allotted to this Bill, 50 minutes now remain. Clause 2 was adopted on the 30th August 1958. The House may now resume discussion of clause 3. Pandit Thakur Das Bhargava may kindly continue his speech on amendment No. 25 moved by him the other day. The balance of time is 50 minutes—say, one hour.